

1	2	3	4
8.	Bishop Westcott Boy's School	16.00 Acres	..
9.	Sishu Shiksha Prabhandh Samiti	8.00 Acres	..
10.	Swami Sahjanand High School	8.00 Acres	..
11.	Christian Assembly High School	8.00 Acres	..
12.	D.A.V. High School No. 2	8.00 Acres	..
13.	Ran Vijay Smarak High School.	7.00 Acres	..
14.	Lion's Club Nursery School	0.48 Acres	Rs. 0.30 lakh
15.	Nursery School, Chitragupta Mahapariwar	0.49 Acres	Rs. 0.30 lakh
16.	Shishu Mandir—Bharatiya Sanskriti Gyan Mandir	0.48 Acres	..
17.	Shishu Saurabh—Mahila Samiti Nursery School	0.49 Acres	..
18.	Rotary Club Nursey School	0.50 Acres	..
19.	Mahila Academy Nursery School	0.50 Acres	..
20.	St. Mary Nursery School	0.50 Acres	..
21.	Sant Nirankari Mandal Nursery School	0.50 Acres	..
22.	Patel Seva Sangh Nursery School	0.50 Acres	..
23.	Academic Quest Nursery School	0.50 Acres	..
24.	Gyandeep Shikshan Sansthan Nursery School	0.50 Acres	..
25.	Kairali Cultural Association Nursery School	0.50 Acres	..
26.	Bharatiya Sanskriti Gyan Mandir Nursery School	0.57 Acres	..
27.	Nursery School (Bharatiya Sanskriti Gyan Mandir)	0.42 Acres	..
28.	Imamul Hai Khan Urdu High School	2.00 Acres	..
29.	Two School Buildings with playground facilities, furniture etc. have been given to Delhi Public School (DPS) as a temporary accommodation, till they construct their own school. Delhi Public School has also been given grant/subsidy of Rs. 30 lakhs.		

[English]

Financial Assistance to Tamil Nadu to Curb Terrorism

2164. SHRI KADAMBUR M. R. JANARTHANAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) Whether the Government propose to provide any financial assistance to the Government of Tamil Nadu for curbing terrorism;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMEN-TARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) to (c) The Government of India is providing all possible assistance to the Government of Tamil Nadu. There is also a proposal under consideration for reimbursement of expenditure incurred by the State Government for strengthening coastal policing.

Payment of Bonus to Employees of Posts and Telecommunications Departments

2165. SHRIMATI SUSEELA GOPALAN: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government have received the judgement delivered by the Principal Bench of Central Administrative Tribunal, New Delhi in OA No. 2489/1989 on June 11, 1991 directing that employees of Posts and Telecommunications Departments drawing pay upto Rs. 3,500/- per month should be paid bonus at par with the Railway employees;

(b) if so, the steps taken by the Government to make the payment within the time stipulated by the Tribunal; and

(c) whether the benefit is also likely to be extended to other Central Government employees?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P. V. RANGAYYA NAIDU): (a) Yes, Sir.

(b) The judgement is common to both the Department of Telecommunications and the Department of Posts. Both the Departments have decided to file a Special Leave Petition in the Supreme Court against the judgement of the Tribunal.

(c) Does not arise in view of the reply at (b) above.

Inter-State Water Disputes

2166. SHRI RAJENDRA KUMAR SHARMA:

SHRIMATI BASAVA RAJESWARI:

Will the Minister of WATER RESOURCES be pleased to state:

(a) the details of inter-State water disputes pending settlement;

(b) the steps taken or proposed to be taken to resolve those disputes; and

(c) the details of such disputes which have already been resolved?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) to (c) Under the provisions of the Inter-State Water Disputes Act, 1956, two disputes, namely, sharing of surplus Ravi and Beas waters and sharing of Cauvery waters have been referred to the Tribunals in April, 1986 and June, 1990 respectively. The Ravi and Beas Waters Tribunal has given its Report in January, 1987, the Government of India and party States have made further reference as envisaged under the Act to seek explanation/guidance of the Tribunal on its report. The Cauvery Water Disputes Tribunal has passed an order on 25-6-1991 granting interim relief to Tamil Nadu and Pondicherry. As regards the proposal from Madhya Pradesh for consideration of the questions associated with Mahi-Bajajagar under the Inter-State Water Disputes Act, a preliminary inter-State meeting was held on February 6, 1991.

In addition, there are some inter-State issues pertaining to matters such as interpretation of earlier agreements and sharing of surplus waters viz. sharing of Yamuna water (up to Okhla), interpretation of Bansagar Agreement on Sone waters, interpretation of Mahi waters Agreement between Rajasthan and Gujarat. For amicable settlement of inter-State issues